

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 119 of 2011

Balchand Paswan, son of late Harihar Paswan, resident of Sector 9/D, Qr.
No. 1258, B.S. City, Post Office and Police Station-Bokaro Steel City and
District-Bokaro Petitioner

Versus

1.The State of Jharkhand
2. Pravin Bhai Patel, son of late Bhura Bhai Patel, resident of Patel
Market, Check Post, Bye Pass Road, Chas, Post Office and Police Station-
Chas, District-Bokaro Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Ms. Chaitali C. Sinha, Advocate
For the State : A.P.P

05/05.04.2021 Heard Ms. Chaitali C. Sinha, learned counsel for the petitioner and
learned A.P.P. for the State.

This petition has been heard through Video Conferencing in view of
the guidelines of the High Court taking into account the situation arising due
to COVID-19 pandemic. None of the parties have complained about any
technical snag of audio-video and with their consent this matter has been
heard.

In the present case, cognizance order is under challenge

Status report has been received whereby it has been informed that
on 28.02.2019, after charge evidence was closed and case was fixed on
05.02.2019 for statement under section 313 Cr.P.C. Cr. Revision No.
404/2019 was preferred before the learned Additional Sessions Judge-Ist,
Bokaro and the same was dismissed and the case is pending for argument
and next date is fixed on 05.04.2021.

In view of such development, no relief can be extended to the
petitioner. Accordingly, this criminal miscellaneous petition stands dismissed.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-